



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/01025/2020

Decided on: 04.01.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Yogesh Devi W/o Om Parkash aged 57 years, R/o House No. 491,
 Sector 29-A, Chandigarh-160030, Group-C.

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Applicant

(BY ADVOCATE: MR. JAGDEEP JASWAL)

VERSUS

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi-110011.
2. Director General, Directorate of Personnel (Pers-9), Defence Research Development Organisation (A), Block DRDO Bhawan, New Delhi-110105.
3. Principal Controller of Defence Accounts (Pensions), Draupadi Ghat, Allahabad (UP)-211014.
4. Director, Terminal Ballistics Research Laboratory, Sector-30, Chandigarh-160030.

Respondents

(BY ADVOCATE: MR. SANJAY GOYAL)



ORDER (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard the learned counsel for the applicant.
2. Issue notice.
3. Mr. Sanjay Goyal, Senior Central Govt. Standing Counsel for Union of India, present via Video Conferencing, accepts notice.
4. Learned counsel for the applicant states that the applicant's husband expired at very young age leaving behind the applicant and her minor daughter as such, the applicant has remarried and is now seeking family pension from the respondent department where her husband was employed. She made representations dated 4.12.2018 and 24.7.2019 (Annexures A-1 and A-2 respectively).
5. Learned counsel for the applicant also states that in similar case Principal Bench of C.A.T. in O.A.No.2822/2016 titled **Renu Gupta Vs. UOI etc.** decided on 10.9.2018 (Annexure A-3) also granted relief. The applicant being similarly placed also deserves to be granted similar relief.
6. The learned counsel for the applicant further states that vide letter dated 27.5.2020 (Annexure A-5) and 25.6.2019 (Annexure A-6) inter-departmental correspondence has taken place between different authorities. However, the applicant vide letter dated 1.8.2019 (Annexure A-7) has only been informed that her representation has been forwarded to the Principal Controller of Defence Accounts (Pension) Allahabad for advice which is still awaited. In view of this the applicant is still



awaiting final decision on her representation. The learned counsel stated that he will be satisfied if representation dated 4.12.2018 (Annexure A-1) followed by reminder dated 24.7.2019 (Annexure A-2) submitted by applicant for grant of family pension is considered and decided in a time bound manner.

7. Learned counsel for the respondents does not object to the limited prayer made by learned counsel for the applicant.

8. In view of the above, it is directed that competent authority amongst the respondents may consider and take a decision on the representation dated 4.12.2018 (Annexure A-1) followed by reminder dated 24.7.2019 (Annexure A-2) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Order so passed be duly communicated to the applicant.

9. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion or view on the merits of the case.

10. No order as to costs.

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 04.01.2021

HC*